

Illegal Gratification Received by Defence Recruitment Personnel

5212. SHRI MULLAPPALLY RAMACHANDRAN: Will the Minister of DEFENCE be pleased to state:

(a) whether any cases of illegal gratification received by Defence recruitment personnel have been brought to the notice of Government during the last one year ending 30 June, 1987;

(b) if so, the details thereof; and

(c) what deterrent action has been taken against such officers?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) to (c). 12 cases of alleged illegal gratification by Defence Recruitment Personnel have come to the notice of the Government during the last one year ending 30.6.1987. All these complaints have been investigated and 6 of them were found to be baseless. Investigations in respect of the remaining 6 cases are in progress.

Expenditure on Tourism Advertisements

5213. SHRI SURESH KURUP: Will the Minister of TOURISM be pleased to state:

(a) the total amount spent by the Tourism Department towards advertisements for promotion of tourism during the last three years, year-wise;

(b) whether Government propose to entrust the work of promotion of tourism through advertisements to the concerned States;

(c) if so, the details thereof; and

(d) if not, the reasons thereof?

THE MINISTER OF STATE OF THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI JAGDISH TYTLER): (a) The total amount spent by the Department of Tourism towards advertisements for promotion of domestic tourism during the last three years is as under:-

<i>(Rs. in lakhs)</i>	
<i>Year</i>	<i>Expenditure</i>
1984-85	4.97
1985-86	69.49
1986-87	204.77

(b) to (d). Presently there is no proposal to entrust the work of promotion of tourism through advertisements to the concerned State Governments.

Airports to Receive Chartered Tourists Flights

5214. SHRI JAGANNATH PATNAIK: Will the Minister of TOURISM be pleased to state:

(a) the names of the airports in our country that are permitted to receive chartered tourists flights from abroad;

(b) the number of chartered flights and the number of tourists who landed in each of these airports during the last three years, year-wise and airport-wise;

(c) whether Government propose to include some more airports to receive chartered tourists flights during the current year; and